SHRI NIREN GHOSH: Sir, the small-scale engineering and pharmaceutical units and action is being taken thereon by the Central medium units employing lakhs of people are suffering from acute shortage of raw materials due to lower allocation of foreign exchange and are going out of business. May I know, Sir, from the hon'ble Minister whether they will keep this in view and make a special provision so that our small-scale industries and medium-scale units do not go out of production rendering thousands and thousands unemployed ? Would the Government keep in view ?

Oral Answers

SHRI SACHINDRA CHAUDHURI : So far as the small-scale and medium scale industries are concerned, we have always got them in mind and I think any allocation of foreign exchange which are required by them should be considered and given due place.

## राजस्यान सरकार के कर्मचारियों को महंगाई भत्ता

\*168. श्री सून्दर सिंह मंडारी । क्या वित्त मन्त्री यह बताने की कुपा करेंगे कि :

(क) क्या राजस्थान सरकार ने राज्य सरकार के कर्मचारियों के महंगाई भत्ते को केन्द्रीय सरकार के कर्मचारियों के महंगाई भत्ते के बराबर लाने के लिये केन्द्रीय सरकार के सामने कोई प्रस्ताव प्रस्तुत किये हैं ; और

(ख) यदि हां, तो उनका व्यौरा क्या है और उन पर केन्द्रीय सरकार द्वारा क्या कार्यवाही की जा रही है ?

## t[D. A. TO RAJASTHAN GOVERNMENT **EMPLOYEES**

♦168. SHRI SUNDAR SINGH BHAN-DARI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Rajasthan submitted any proposals to the Central Government for bringing the dearness allowance of the State Government employees at par with that of the Central Government employees; and

(b) what are the details thereof and what Government?]

वित्त मंत्रालय में राज्य मंत्री (भी बीo आर० भगत): (क) और (ख) जी, नहीं। लेकिन राज्य सरकार ने अपने सब से निचली श्रेणी वे कर्मचारियों के महंगाई भत्ते में 5 रुपये प्रतिमास की बुद्धि और दूसरे कर्मवारियों के महंगाई भत्ते में तदनुसार उपयुक्त बुद्धि करने के लिये केन्द्र से वित्तीय सहायता का आश्वासन मांगा था । इस मामले में केन्द्रीय वित्तीय सहायता का कोई आश्वासन देना सम्भव नहीं पाया गया ।

t[THE MINISTER OF STATB IK THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) and (b) No, Sir. The State Government had, however, requested an assurance of financial assistance from the Centre for an increase of Rs. 5/- a month in the dearness allowance of their lowest category of employees and suitable corresponding increases to other employees. It was not found possible to give any assurance of Central financial assistance in the matter.]

श्री सून्दर सिंह भंडारी : आश्वासन के न देने के लिये कोई विशेष कारण है ?

श्री बी० आर० भगतः विशेष कारण नहीं, खास बात यह थी कि वेन्द्र के पास स्वयं अपने साधनों की कमी है और ऐसी मांग न केंबल राजस्थान से आई है बल्कि दूसरे सभी प्रान्तों से आई है और पिछली बार जब मुख्य मंतियों का इसके बारे में सम्मेलन हुआ था तब उसमें भी यह तय किया गया था, उसमें भी एक बात निश्चित हो गई थी, कि हर प्रान्त अपने यहां के महंगाई भत्ते के बारे में या वेतन के बारे में कि क्या हो, कितना हो, स्वयं स्वतंत्र रूप से निर्णय करेगी।

श्री सन्दर सिंह भंडारी : लेकिन अन्य प्रान्तीय सरकारों को महंगाई भत्ते के मामले में केन्द्र की तरफ से कुछ अनुमान दिया गया है तो राजस्यान को इससे वंचित क्यों रखा गया ।

श्री बीo आरo भगत : जी नहीं, किसी भी प्रान्तीय सरकार को अनुदान नहीं दिया गया। फोर्य फाइनेन्स कमीशन ने उस समय तक जिस प्रान्तीय सरकार ने महंगाई भत्ते के रूप में रकमें खर्च की थीं उसके बारे में जो केन्द्रीय वित्त गुंजो है उससे उनको जो ट्रांस्कर करने का तय किया था वह किया गया था, उसक बाद भो तीन-चार प्रान्तीय सरकारों ने जिन्होंने तय कर लिया था महंगाई भत्ते के बारे में उनको भी दिया गया लेकिन जिन्होंने नहीं तय किया था उसके लिये जो कुछ केन्द्रीय सहायता, सैंटल असिस्टेंस, इसी साल में भो उस पर विचार कर के वह तय किया

गवा ।

SHRI ATAL BIHAR! VAJPAYEE: Sir, there is a wide disparity betwen the rate of dearness allowance paid to the Central employees. Government employees and the dearness allowance paid to the State employees though they may be residing in the same city and purchasing commodities from the same shops and paying the same price. I would like to know whether the Government has accepted Delhi were promised some D.A. but as vet the principle that there should be parity in the dearness allowance paid to the Central the fact that this assurance was given Government employees and to the Slate Government employees, or are they waiting for the State Government employees to organise themselves to agitate, to come out on the streets ?

SHRI B. R. BHAGAT: No, Sir. We are not waiting for anything. But there are many anomalies existing in our life. This may be one of them. The point is who is responsible for either increasing the pay scales or bringing them up to the level of the Central pay scales. For example, the Madras Government from its own resources has been able to bring about parity. Other Governments have not. But the responsibility is theirs. The Central Government, because of its own paucity of resources-if it had enormous resources it could think about it-could not do it because of the simple fact that the Central Government's resources are also not unlimited; they are very limited. Therefore, it cannot take upon itself a responsibility which Constitutionally it is not charged with.

SHRI P. K. KUMAR AN: May I know, Sir, whether any other State Government has brought forward the demand before the Finance Ministry that they want the Central Government rates for their employees also? Secondly may I know whether the Government-since the price system in India is controlled by the policies of the Finance Minister and not by the price policy of the State Governments, and the prices of foodstuffs for the Stale Government and the Central Government employees are the same: they are not different-since the price policies are controlled by the Finance Ministry-will think of devising an overall policy by which the employees generally are able to purchase their articles of livelihood within the salaries and allowances which they get?

SHRI B. R. BHAGAT: This is not a question, this is an argument for taking upon ourselves the responsibility for the State

SHRI I. K. GUJRAL: May I know, Sir. if it is within the knowledge of the hon'ble Minister that on the basis of the second Pav Commission's report the college teachers in that D.A. is not being given to them in spite of publicly?

SHRI B. R. BHAGAT: Which Commission's report? Second Pay Commission's?

SHRI I. K. GUJRAL: Yes.

SHRI B. R. BHAGAT: I do not have It before me. I will have to look into it.

SHRI CHITTA BASU: May I know, Sir, whether there is any norm for determination of dearness allowance to the Government employees and if so, whether there are different sets of norms for the Central Government employees and the State Government employees?

SHRI B. R. BHAGAT: The State Government and the Central Government function in their own sphere of responsi bility.

SHRI CHITTA BASU: What are the norms for determining the quantum of dearness allowance?

SHRI B. K. GAIKWAD: May I know, Sir. the difference between the dearness allowance paid by the Rajasthan State Government and the dearness allowance paid by the Central Government?

SHRI B. R. BHAGAT : I do not have the comparable figures. I will get and give them it to the hon'ble Member.

SHRI AKB\R ALI KHAN: May I know. Sir, whether it is not u fact that the Central Government without considering all the aspects of this problem started raising the dearness allowance of the Central Government employees in spite of the protests from the State Governments ?

SHRI B. R. BHAGAT: The Pay Commission recommended a certain formula for increase in the D.A. in relation to the price level obtaining in the country and by accepting that recommendation we had to offer it. But after that there was a meeting and although the increase in the D.A. was given, another device- how to neutralise the increase m the price level by non-cash benefits and various other things-is also being looked into.

श्री जगन्नायं प्रसाद पहाडियाः मैं माननीय मंत्री जी से यह जानना चाहता हं कि क्या यह सच है कि राजस्थान सरकार के कर्मचारियों को जो डी० ए० दिया जाता है वह अन्य राज्य सरकारों के कर्मचारियों के मकाबले में सबसे न्यनतम है ? मैं यह भी जानना चाहता ह कि केन्द्रीय सरकार राजस्थान से यह कहेगी कि कम से कम केन्द्रीय सरकार के मकाबले में नहीं, तो अन्य राज्य सरकारों के मकाबले में वह अपने कर्मचारियों का डी० ए० वढा 2 ?

श्री बी० आर० भगत : मुझे तो यह नहीं कहना है। यह बात तो राजस्थान सरकार को सोचना है कि कितना डी० ए० उपयक्त

है और कितना देना चाहिये। जितना डी० ए० देने की उसकी क्षमता होगी उतना वह दे सकती है।

## GOVERNMENT ACCOMMODATION FOR E.S.I.S. DOCTORS

\*169. SHRI M. P. BHARGAVA: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether Government accommodation is provided to the doctors working under the Employees State Insurance Scheme;

(b) whether doctors belonging to the Central Health Scheme who are on deputation to the Employees State Insurance Scheme their lien for Government keep accommodation; and

(c) whether it is obligatory for doctors of the Central Health Scheme to vacate Government accommodation if they go on deputation to Employees State Insurance Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS. HOUSING AND URBAN DEVELOPMENT (SHRI B. BHAGAVATI): (a) No.

(b) and (c) Doctors belonging to the Central Health Service, who retain liens on Central Government posts are allowed during the period of their deputation to the Employees State Insurance Corporation to retain residential accommodation from the general pool provided it was allotted to them in their own turn.

SHRI M. P. BHARGAVA: May I know whether those employees of the C.H.S. who go on deputation to the E S.I.S. do or do not get Government accommodation when their turn comes for getting Government accommodation?

SHRI B. BHAGAVATI : That I have already stated that with effect from 19th January, 1966 this is not a charge on the general pool. Anybody going to some other semi-Government organisation cannot claim accommodation from the general pool. Because of the acute shortage of accommodation this policy has been adopted.

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